

MINISTRY OF RURAL DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) No funds were allocated to Tamil Nadu under the Rural Landless Employment Guarantee Programme (RLEGP) for the year 1982-83 as this programme has only commenced with effect from 15th August, 1983.

(b) and (c). Under the RLEGP the State Governments are required to prepare specific projects and obtain sanction from the Central Committee on NREP/RLEGP before implementing these. However, releases of funds are not made project-wise and hence the State Government may utilise these funds for any of the sanctioned project.

Unauthorised Construction on Government Land at Lawrence Road, Delhi

3291. SHRI K. LAKKAPPA : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 1 81 on 5 March, 1984 and state :

(a) whether there is any registered Samiti/Body for that temple or there is any contribution from the residents of that colony in the above construction ;

(b) if not, how that unauthorised construction can be a temple and not a private individual's house ;

(c) whether DDA has made efforts to demolish that construction and public has opposed the demolition ; if so, the extent of resistance ; if not, how DDA has come to the conclusion that local law and order problem and religious sentiments of people will come in the way of demolition ;

(d) whether Government are aware that unauthorised construction on the said land is still continuing ; and

(e) if so, the remedial steps taken/proposed to be taken to get the land vacated ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF

PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) As per the Delhi Development Authority's information, that there is no registered body managing the temple. One Shri Ram Kumar is the self-styled Manager of the temple. He is also reported to be collecting funds in the locality for the construction of the temple.

(b) The constructed portion consists of two parts, one portion of 63 sq. yd. is the temple in which statues of dieties are installed and the other portion of 90 sq. yd. is being used for residential purposes by Shri Ram Kumar.

(c) to (e). The Delhi Development Authority has reported that several efforts were made to clear this unauthorised construction. The unauthorised construction being a temple, could not be removed due to law and order problem and religious sentiments of people.

जीत इलेक्ट्रोनिक्स लिमिटेड और राष्ट्रीय भवन निर्माण निगम के अधिकारियों के विरुद्ध जांच

3292. श्री बाबूराव पराजपे : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय जांच ब्यूरो ने न्यू बैंक आफ इण्डिया, डिफेन्स कालोनी शाखा, नई दिल्ली से ऋण प्राप्त करने के लिए जाली बैंक गारन्टी देने के आरोप में मैसर्स जीत इलेक्ट्रोनिक्स लिमिटेड, दिल्ली और राष्ट्रीय भवन निर्माण निगम लिमिटेड, नई दिल्ली के अधिकारियों के विरुद्ध पुलिस में प्रथम सूचना की रिपोर्ट दायर की है ; और

(ख) यदि हां. तो उक्त कम्पनी/निगम से सम्बन्धित अधिकारियों के विरुद्ध क्या कार्यवाही की गई है ?

निर्माण और आवास मंत्रालय में उप मंत्री (श्री मोहम्मद उस्मान आरिफ) : (क) मैसर्स जीत इलेक्ट्रीकल्ज, दिल्ली द्वारा राष्ट्रीय भवन निर्माण निगम को प्रस्तुत की गई नकली बैंक गारन्टी के मामले में केन्द्रीय जांच ब्यूरो ने पुलिस के पास कोई प्रथम सूचना रिपोर्ट नहीं लिखाई है ।